(ख) इस सम्बन्ध में ग्रब तक क्या कार्यवाही की गई है तथा क्या कार्यवाही अभी की जानी है?

mitten Answers

tfDELHi AS A DRY PORT

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175. SHRI LAL K. ADVANI : SHRI J. P. YADAV : SHRI NIRANJAN VARMA : SHRI SUNDAR SINGH BHAN-DARI:

Will the Minister of FOREIGN TRADE/ विदेश व्यापार मंत्री be pleased to state :

- (a) when the proposal to make Delhi a dry port was first received by Government; and
- (b) the action already taken and yet to be taken in this regard ?]

विदेश व्यापार उपमंती (श्री ए० सी० जाजं): (क) तथा (ख) दिल्ली में शुष्क पत्तन की स्थापना के सम्बन्ध में सरकार को जून, 1965 में एक प्रस्ताव प्राप्त हुमा, परन्तु यह प्रस्ताव स्वीकार्यं प्रतीत नहीं हुन्ना। इसके फलस्वरूप दिल्ली प्रशासन ने एक समिति का गठन किया जिसके प्रतिवेदन में, जो जनवरी, 1967 में प्रस्तुत किया गया था, तीन वैकल्पिक योजनायें रखी गयी थीं। तदूपरांत भारत सरकार ने एक ग्रन्तःमंत्रालय कार्यकारी दल का गठन किया, जिसे दिल्ली में शुष्क पत्तन की स्थापना के सम्बन्ध में एक परियोजना-प्रतिवेदन तैयार करने के लिए कहा गया। कार्यकारी दल ने मई, 1970 में चपना प्रतिवेंदन प्रस्तुत किया और यह इस समय सरकार के विचाराधीन है।

t[THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE/ विदेश व्यापार उपमंत्री (SHRI A. C. GEORGE): (a) and (b) A proposal for the setting up of a Dry Port at Delhi was received by, the Government in June, 1965, but this proposal was not found acceptable. Subsequently, the Delhi Administration set up a Committee, whose report, submitted in January, 1967, contained three alternative plans. Thereafter the Government of India set up an inter-Ministerial Working Group which was asked to prepare a project report for the establishment of

tQEnglish translation.

a Dry Port at Delhi. The Working Group submitted its report in May, 1970, and this is at present under the consideration of Government.]

to Questions

COIR INDUSTRY IN KERALA

176. SHRI S. KUMARAN: SHRI G. GOPINATHAN NAIR:

Will the Minister of FOREIGN TRADE/ विदेश व्यापार मंत्री be pleased to state :

- (a) whether Kerala Government have submitted a scheme for the reorganisation and development of coir industry in the State:
 - (b) if so, the details thereof;
- (c) whether the Centre has approved the scheme: and
- (c) if so, what assistance will be given to the State for implementing the scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE/ विदेश स्थापार उपमंत्री (SHRI A. C. GEORGE): (a) to (d) A statement on the subject is attached.

STATEMENT

In 1968, the Kerala Government submitted a scheme for the development of the Coir Industry in the State. The scheme envisaged a total outlay of Rs. 15.59 crores consisting of Rs. 13.45 crores as loans and Rs. 2.14 crores as grants. The State Government also envisaged that the entire expenditure should be borne by the Central Government. The Scheme was examined by the Government and it was decided that the Planning Commission would set up a Study Group for (a) making a comprehensive review of the development of the Coir Industry since the Third Plan period with a particular reference to export performance; and (b) making recommendations for developing the industry on sound lines. The Study Group submitted their Report in August, 1970. In the Report, the financial requirements of the Kerala Government's scheme have been re-assessed at Rs. 6.99

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crores. The break-up of the expenditure as envisaged by the Government of Kerala visa-vis the Study Group estimates is as follows:-

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- (1	C 12	C	C	res	١

		Kerala Govt. Scheme		Study Group's Estimates	
	I tem of expenditure			re- quire- ment	tual re-
1.	Working Ca- pital	12.50		4.0	1.0
	Subsidy on in- terest	0.50		1.0	1.0
3.	Share Capital Contribution	**	***	0.45	•••
4.	Price Fluctua- tion Fund .		***	0.50	0.50
5.	Godowns and Sales Depots	0.45	0.45	0.50	0.50
6.	Managerial assistance .	***	1.20	0.44	0.44
7.	Additional Staff		0.35	0.10	0.10
8.	Nurseries and Creches .		0.14		255
		13,45	2.14	6.99	3.54
		1	5,59		

The Study Group have also endorsed the views of the Planning Commission, earlier expressed in the discussions with the Kerala Government authorities, that working capital requirements should be met by institutional finance. State funds may, however, be provided as support during the period of switching over to institutional finance. The requirement for this period is estimated to

be within Rs. 1 crore over the Fourth Plan period. As for the share-capital contribution of Rs. 0.45 crores (which includes Rs. 5 lakhs for the Coir House), the Study Group has recommended that the provision of Rs. 0.40 crores for the primary and central societies should be found by conversion of the working capital loans already advanced by the Government into equity. Welfare schemes for nurseries and creches should appropriately be financed from the State Plan provision for social services. Thus, the Study Group has recommended a total provision of Rs. 3.54 crores for Kerala's Coir Industry for the entire Fourth Plan period.

to Questions

There is a total approved Fourth Plan provision of Rs. 10.43 crores for the development of Kerala's village and small industries, out of which the State Government has made a provision of Rs. 3.0 crores for the Coir Industry. A balance of Rs. 2.033 crores is still available for the implementation of the scheme during the three years 1971-74. It is assessed on the basis of Kerala's Plan-finance spending during the past two years, that the total expenditure over the Fourth Plan period for Kerala's Coir Industry may not exceed the approved outlay of Rs. 3.0 crores. In case, however, expenditure in excess of the approved outlay became necessary for the implementation of the Study Group's recommendations, the State Government would have to adjust the excess amount within the total approved Plan outlay for the Kerala State, on an annual basis, in accordance with the Planning Commission's views on the subject.

The Government have not yet formally accepted the recommendations of the Study Group. Most of the recommendations pertain to programmes and projects which have already been taken in hand by the Government. The recommendations relating to the re-organisation of the coir co-operatives and obtaining institutional finance for their working capital are under discussion with the concerned departments of the Government and the Kerala State Government.